S. No. 8
Supplementary List
Video conference

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CRM (M) no. 12-A/2020

Mohammad Yousuf Wani

.... Petitioner(s)

Through:- Mr Syed Musaib, Advocate v/s

Union Territory of JK and others.

.... Respondent(s)

Through:- Mr B. A. Dar, Sr. AAG

CORAM:

HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing.

The counsel for the parties appeared and made submissions through voice call.

At the very outset the learned Sr. AAG referred to Section 21 of the National Investigation Agency Act, 2008, to indicate that this Court does not have the jurisdiction to consider the application.

Learned counsel for the petitioner/ applicant has restricted the prayer to the extent of directing the trial court to expedite the decision on the application pending consideration before it in tune with law.

The application of Section 21 of the NIA Act, 2008, will come into play only when the subject matter of the petition is challenging any order passed in terms of the provisions of the Act. Since the petitioner is not seeking any direction from the court but is only seeking disposal of the application pending before the trial court, therefore, there shall be no difficulty for this court to grant the relief prayed for.

In view of above the application is disposed of by directing the trial court to expedite decision on the application of the applicant in terms of applicable law. Learned counsel for the petitioner is at liberty to press into service any supportive material.

Copy of the order be furnished to Mr B. A. Dar, learned Sr. AAG, by e-mail.

SD/

(ALI MOHAMMAD MAGREY)
JUDGE

Srinagar 23.04.2020 Amjad Lone PS

